

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 1462 of 2019**

**IN THE MATTER OF:**

**Prakash Kalash** **...Appellant**

**Vs**

**Apeejay Surrendra Park Hotels Ltd. & Anr.** **....Respondents**

**Present:**

**For Appellant:       None**

**For Respondents:   Mr. Nitish K. Sharma, Advocate for R-1**  
**Mr. Ramchandra Madan and Mr. Divyanshu**  
**Srivastava, Advocates for RP .**

**ORDER**

**13.02.2020**       Learned Counsel for the Appellant is not present. Learned Counsel for Respondent No. 1 says that he will file Reply Affidavit by 14.02.2020. Learned Counsel for Respondent No. 2 seeks time to file Reply Affidavit. Reply Affidavits may be filed within 2 weeks. Rejoinder if any, may be filed by the Appellant within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **18<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)